

## SCHEDULE

Bank.....

Address: .....

The Chief General Manager  
Private Sector Banks Division  
Department of Banking Regulation  
Reserve Bank of India  
Central Office, Mumbai

Dear Sir,

### Details of issue of shares and aggregate shareholding<sup>1</sup>

We give below the necessary information as per RBI Master Direction on Issue and Pricing of shares by Private Sector Banks.

#### 1) Details of issue of shares

Sr. No	Date of the issue	Type of the issue	Size of the issue raised				No. of allottees for the issue	Pre-issue		Post-issue		
			No. of shares	Face value of each share	Premium on each share	Amount raised		Paid-up capital	reserves	Paid-up capital	reserves	*List of shareholders having aggregate shareholding of 5% or above

\* with date of RBI approval for such shareholding

<sup>1</sup> Aggregate shareholding has the same meaning as defined in RBI Master Directions on Prior approval for acquisition of shares or voting rights in private sector banks. The bank shall ensure compliance with Section 12B (5) of Banking Regulation Act, 1949 in respect of the above shareholders.

**2) Format for Furnishing Details of aggregate shareholding<sup>2</sup> of 5% or more post IPO/FPO/  
Preferential issue / QIPs/ Rights Issue**

Sr. No	Name of the Allottees	No. of Shares held prior to Allotment	% of total paid-up Share prior to Allotment	No. of Shares approved for Allotment	% of Shares now allotted to paid up shares	Aggregate No. of Shares (post issue)	*% of total paid-up Shares (i.e. aggregate percentage shareholding post issue)
		(A)	(B)	(C)	(D)	(A+C)	(B+D)

\* If 5% or above, date of RBI approval for such shareholding

Encl :

- 1) copy of the Board / AGM Resolution
- 2) Copy of the prospectus / offer document

Date: .....

Signature (with name and designation):

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<sup>2</sup> Aggregate shareholding has the same meaning as defined in RBI Master Directions on Prior approval for acquisition of shares or voting rights in private sector banks. The bank shall ensure compliance with Section 12B (5) of Banking Regulation Act, 1949 in respect of the above shareholders.